

ELECTIONS TO COMMITTEES

(i) All India Council for Technical Education

MR. SPEAKER : DR. V. K. R. V. Rao.

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V.K.R.V. RAO) : I beg to move :

"That in pursuance of clause i(f) of paragraph 3 of the Ministry of Education Resolution No. F. 16-10/44-E. III, dated the 30th November, 1945, as amended from time to time, the members of this House do proceed to elect in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the All India Council for Technical Education for the next term commencing from the 30th April, 1970, subject to the other provisions of the said Resolution."

MR. SPEAKER : The question is :

"That in pursuance of clause i(f) of paragraph 3 of the Ministry of Education Resolution No F. 16-10/44-E. III dated the 30th November, 1945, as amended from time to time, the members of this House do proceed to elect in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the All India Council for Technical Education for the next term commencing from the 30th April, 1970, subject to the other provisions of the said Resolution."

The motion was adopted.

(ii) Central Advisory Board of Education

DR. V. K. R. V. RAO : I beg to move :

"That in pursuance of sub-para 2 (d) of paragraph 3 of the late Department of Education, Health and Lands Resolution No. F. 122-3/35.E. dated the 8th August, 1935, as amended from time to time, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the Central Advisory Board of Education with effect from the 1st April, 1970,

subject to the other provisions of the said Resolution."

MR. SPEAKER : The question is :

"That in pursuance of sub-para 2(d) of paragraph 3 of the late Department of Education, Health and Lands Resolution No. F. 122-3/35.E. dated the 8th August, 1935, as amended from time to time, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the Central Advisory Board of Education with effect from the 1st April, 1970, subject to the other provisions of the said Resolution."

The motion was adopted.

(iii) Joint Committee on Offices of Profit

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH) : I beg to move :

"That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves to serve as a member of the Joint Committee on Offices of Profit for the unexpired term of the Committee *vice* Shri S. R. Rane died."

MR. SPEAKER : The question is :

"That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves to serve as a member of the joint Committee on Offices of Profit for the unexpired term of the Committee *vice* Shri S. R. Rane died."

The motion was adopted.

12.32 hrs.

BANKING COMPANIES (ACQUISITION AND TRANSFER OF UNDERTAKINGS) BILL* 1970

THE MINISTER OF LAW AND SOCIAL WELFARE (SHRI GOVINDA MENON) : Sir, I beg to move...

*Published in the Gazette of India Extraordinary, Part II, section 2, dated 27.2.70.